

**Court No. - 43**

**Case :- CONTEMPT APPLICATION (CRIMINAL) No. - 12 of 2024**

**Applicant :- In Re**

**Opposite Party :- District Bar Association Of Prayagraj**

**Counsel for Applicant :-**

**Hon'ble Ashwani Kumar Mishra,J.**

**Hon'ble Dr. Gautam Chowdhary,J.**

1. Although Shri R. K. Ojha, learned Senior Counsel has appeared for the President and Secretary of the District Bar Association, Prayagraj, and states that in principle the Bar Association is of the view that holding of strikes would be impermissible in view of the judgment pronounced by the Hon'ble Supreme Court in the series of cases noted in the order passed by this Court on 31.05.2024, but it would be desirable that wider consultation be made with the Bar Council in order to evolve effective strategy to eliminate the menace of strike.

2. Shri Sai Girdhar, appearing for Bar Council of India and Shri Ashok Kumar Tiwari, representing Bar Council of U.P., seek short time to obtain complete instructions in the matter.

3. A report has also been received from the Registrar General of the Court which clearly goes to show that in almost all the districts of Uttar Pradesh work was seriously hampered on account of strikes call by the Advocates during the period in question. The report in this regard would be furnished to the Bar Council of India as well as the State Bar Council.

4. Let this matter once again be placed at the top of the list on 16.07.2024.

5. The Bar Council of India as well as the State Bar Council and the respective Bar Associations of the High Court Allahabad and the District Bar Association Prayagraj will file their respective affidavits clearly disclosing the manner in which they propose to ensure compliance of the directions issued by the Hon'ble Supreme Court prohibiting holding of strikes by the lawyers in respective Courts.

6. The names of Shri Sudhir Mehrotra as well as Shri Sai Girdhar and Shri Ashok Kumar will also be shown in addition to Shri

Shubhendu Ojha, who is assisting Shri R. K. Ojha for the District Bar Association, Prayagraj.

7. The copy of the order shall be handed over to all the respective counsels within 24 hours.

**Order Date :- 8.7.2024**  
Mustaqeem.